

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1373 of 2020

Hasina Khatoon ... Petitioner
Versus
The State of Jharkhand & Anr. ... Opposite Parties

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Ashish Kr. Thakur, Adv.
For the State : Mr. Rakesh Ranjan, Addl. P.P.

03 / 11.09.2020

Heard the parties through Video Conferencing.

Mr. Ashish Kr. Thakur, learned counsel for the petitioner personally undertakes to remove the defect pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioner, the defect pointed out by the Stamp Reporter are ignored for the present.

Let notice be issued to Opposite Party no. 2. The petitioner is directed to file requisites of notice through both processes i.e. under registered post with A/D as well as through ordinary process within two weeks, failing which, this criminal miscellaneous petition shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued on opposite party no. 2.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-